

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II SECTION 3  
SUB-SECTION (11) DATED 15.9.1993

MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 15.9.1993.

NOTIFICATION  
INTEREST-TAX

S.O. (E) - In exercise of the powers conferred by section 27 of the Interest-tax Act, 1974 (45 of 1974), the Central Board of Direct Taxes hereby makes the following rules further to amend the Interest-tax Rules, 1974, namely:-

1. (1) These rules may be called the Interest-tax (Amendment) Rules, 1993.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Interest-tax Rules, 1974, in the Appendix,-
  - (a) for the existing Form No. 1, the following form shall be substituted, namely:-

Form No.1  
**INTEREST-TAX**  
RETURN OF CHARGEABLE INTEREST

See Section 7 of the  
Interest-tax Act, 1974  
and Rule 3 of the Interest-  
tax Rules, 1974

For use in  
Income-tax Office

Name and office address in block letters

Permanent Account Number

Ward/Circle/Special Range  
where assessed/assessable

Telephone

Assessment Year

Whether this is a revised return. If so, state the receipt no. and  
date of previous return

State whether resident or non-resident

**PART-I STATEMENT OF CHARGEABLE INTEREST:**

1. Interest on loans and advances made in India  
[See Sl.No.7(1) and (ii) of Notes] Rs.....
2. Less: Interest which is established to have  
become bad debt [See Sl.No.7(iii) of Notes] Rs.....
3. Chargeable Interest (1-2) Rs.....
4. Chargeable Interest as rounded off to the  
nearest multiple of ten rupees (Section  
288A of the Income-tax Act as applied to  
section 21 of the Interest-tax Act) Rs.....

**PART-II STATEMENT OF INTEREST-TAX:**

1. Tax on chargeable interest Rs.....
2. Add:
  - (a) Interest for late filing of return (Section 12) Rs.....
  - (b) Interest for default in payment of advance  
tax (Section 12A) Rs.....
  - (c) Interest for deferment of advance tax payment  
(Section 12B) Rs.....
3. Total tax and interest payable (1+2) Rs.....
4. Advance tax paid : Rs.....

	1st Instalment	2nd Instalment	3rd Instalment	Total
Amount (Rs.)				
Date				

**5. Tax on self-assessment :**

Date of payment	Interest-tax (Rs.)	Interest out of Sl.No.2 above (Rs.)	Total (Rs.)
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6. Total tax and interest paid (4+5) Rs.....
7. Tax/Interest payable or refundable (3-6) Rs.....

**PART-III OTHER SUMS NOT INCLUDED IN CHARGEABLE INTEREST AND CLAIMED TO BE NOT TAXABLE**

Particulars	Amount (Rs.)	Reason why not taxable
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**Verification**

I, \_\_\_\_\_ son/daughter/wife of \_\_\_\_\_  
 (name in full and block letters)  
 being the \_\_\_\_\_ of \_\_\_\_\_  
 (designation) (name of the credit institution)  
 solemnly declare that to the best of my knowledge and belief the information given in this return and the statement accompanying it are correct and complete and that the amount of chargeable interest and other particulars shown therein are truly stated and relate to the previous year relevant to the assessment year commencing on the 1st day of April, 19 \_\_\_\_.

I further solemnly declare that during the said previous year no other chargeable interest accrued or arose to or was received by the credit institution.

I further declare that in my capacity as \_\_\_\_\_ I am  
 (designation)  
 competent to make this return and verify it on behalf of the credit institution.

Date \_\_\_\_\_

Signature \_\_\_\_\_

Place \_\_\_\_\_

**Notes:-**

1. This return should be signed by the principal officer of the credit institution or where in the case of a non-resident credit institution any person has been treated as its agent under section 163 of the Income-tax Act, 1961 by such person.
2. Before signing the verification the signatory should satisfy himself that this Return and the accompanying statements are correct and complete in all respects. (Any person making a false statement in this return or the accompanying statements shall be liable to prosecution under section 24 of the Interest-tax Act, 1974, and on conviction be punishable with rigorous imprisonment for a term which shall not be less than three months but which may extend to seven years and with fine.)
3. Delete inappropriate words.
4. If the interest-tax payable on the basis of this return exceeds the amount of interest-tax paid in advance, such excess interest-tax together with interest payable under any provision of this Act must be paid before furnishing of the return and the return shall be accompanied by proof of payment of such interest-tax and interest (Section 9(1)).
5. Attach a copy of the audited accounts along with a copy of the auditors report.
6. "Credit institution" means,-
  - (i) A banking company to which the Banking Regulation Act, 1949 (10 of 1949) applies (including any bank or banking institution referred to in section 51 of that Act);
  - (ii) a public financial institution as defined in section 4A of the Companies Act, 1956 (1 of 1956);

- (iii) a State financial corporation established under section 3 or section 3A or an institution notified under section 46 of the State Financial Corporations Act, 1951 (63 of 1951); and  
(iv) any other financial company;

"Financial Company" means a company, other than a company referred to in sub-clause (i), (ii) or (iii) of clause (5A), being-

- (i) a hire-purchase finance company, that is to say, a company which carries on, as its principal business, hire purchase transactions or the financing of such transactions;  
(ii) an investment company, that is to say, a company which carries on, as its principal business, the acquisition of shares, stock, bonds, debentures, debenture stock, or securities issued by the Government or a local authority, or other marketable securities of a like nature;  
(iii) a housing finance company, that is to say, a company which carries on as its principal business the business of financing of acquisition or construction of houses, including acquisition or development of land in connection therewith;  
(iv) a loan company, that is to say, a company not being a company referred to in sub-clause (i) to (iii) which carries on, as its principal business, the business of providing finance, whether by making loans or advances or otherwise;  
(v) a mutual benefit finance company, that is to say, a company which carries on, as its principal business, the business of acceptance of deposits from its members and which is declared by the Central Government under section 620A of the Companies Act, 1956 (1 of 1956), to be a Nidhi or Mutual Benefit Society;  
(vi) a residuary non-banking company (other than a financial company referred to in sub-clause (i), (ii), (iii), (iv) or (v)), that is to say, a company which receives any deposit under any scheme or arrangement, by whatever name called, in one lump sum or in instalments by way of contributions or subscriptions or by sale of units or certificates or other instruments or in any other manner; or  
(vii) a miscellaneous finance company, that is to say a company which carries on exclusively, or almost exclusively, two or more classes of business referred to in the preceding sub-clauses.

7.(i) "Interest" means interest on loans and advances made in India and includes-

- (a) commitment charges on unutilised portion of any credit sanctioned for being availed of in India; and  
(b) discount on promissory notes and bills of exchange drawn or made in India, but does not include-

(I) interest referred to in sub-section (1B) of section 42 of the Reserve Bank of India Act, 1934 (2 of 1934);

(II) discount on treasury bills.

- (ii) Subject to the provisions of the Interest-tax Act, the chargeable interest of any previous year of a credit institution shall be the total amount of interest (other than interest on loans and advances made to other credit institutions or to any cooperative society engaged in carrying on the business of banking) accruing or arising to the credit institution in that previous year:

Provided that any interest in relation to categories of bad or doubtful debts referred to in section 43D of the Income-tax Act shall be deemed to accrue or arise to the credit institution in the previous year in which it is credited by the credit institution to its profit and loss account for that year or, as the case may be, in which it is actually received by the credit institution whichever is earlier.

- (iii) In computing the chargeable interest of the previous year, there shall be allowed from the total amount of interest (other than interest on loans and advances made to credit institutions accruing or arising

to the assessee in the previous year, a deduction in respect of the amount of interest which is established to have become a bad debt during the previous year:

Provided that such interest has been taken into account in computing the chargeable interest of the assessee of an earlier previous year and the amount has been written off as irrecoverable in the accounts of the assessee for the previous year during which it is established to have become a bad debt.

(b) In Form No.7, in the Notes, in Paragraph 3,-  
(1) for the figure "50" the figure "51" and  
(2) for the figure "41" the expression "4A"  
shall be substituted.

No. 9371

F.No.153/10/93-TPL

( D.P. SEMWAL )

Under Secretary to the Govt. of India

Foot Note:- Interest-tax Rules, 1974, which were subsequently amended from time to time, were last notified vide S.O.No.652(E) dated 31.8.1992.

भारत के राजपूत, अहिलवाल, भाग 2, छे 3, पृष्ठ 111  
 नाली 15-9-1973 में प्रकाशित

भारत सरकार

विदेश विभाग

राजपूत विभाग

क्षेत्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, नाली 15.9.1973

अतिरिक्त  
 सचिव-कर

कतौ अतः  
 अक्षेत्रीय प्रत्यक्ष कर बोर्ड, सचिव कर अतिरिक्त,  
 1974 ई 1974 का 45 की धारा 27 धारा प्रदत्त शर्तियाँ का  
 प्रयोग करने हेतु, सचिव-कर नियम, 1974 का और शर्तियाँ करने के  
 लिए निर्देशित किया जाता है अर्थात् :-

1. ईन नियमों का संशोधन नाम सचिव-कर शर्तियाँ  
 नियम, 1993 है ।

2. ई राजपूत में प्रकाशित की नाली की प्रवृत्त बनी ।

2. सचिव-कर नियम, 1974 के परिशिष्ट में :-

कक्ष विभाग प्रत्यक्ष ई 10 के सचिव पर निर्देशित प्रत्यक्ष रत  
 सचिव, अर्थात् :-

प्रश्न सं० १

व्याज-कर

प्रभात व्याज की विवरणी

व्याज-कर अधिनियम, १९७४

अनुसूची का प्रारम्भ

प्रधान के लिए

नियम, १९७४ का नियम ३ देखिए

प्रधानी के लिए

गण और कायस्थ का प्रांत

प्रश्न सं० २

वार्ड/सर्विस/विशेष सेवा

वार्ड/विशेष सेवा/विशेष सेवा

विशेष सेवा

विशेष सेवा

विशेष सेवा

वार्ड/विशेष सेवा/विशेष सेवा

वार्ड/विशेष सेवा/विशेष सेवा

वार्ड/विशेष सेवा/विशेष सेवा

प्रभात व्याज का विवरण :

१. प्रभात व्याज का विवरण

२. प्रभात व्याज का विवरण

३. प्रभात व्याज का विवरण

४. प्रभात व्याज का विवरण

५. प्रभात व्याज का विवरण

६. प्रभात व्याज का विवरण

७. प्रभात व्याज का विवरण

८. प्रभात व्याज का विवरण

९. प्रभात व्याज का विवरण

भाग-2 खान कर का विवरण :

1. प्रथम खान पर कर

2. गार्डन :

क) विवरणी की विवरण से प्राप्त

करने के लिए खान 120

ख) अग्रिम कर के सहाय में व्यक्तिगत

के लिए खान 120

ग) अग्रिम कर सहाय के अन्तर्गत

के लिए खान 120

3. सहाय कर और खान 1 42

4. सहाय अग्रिम कर :

रकम 100 पक्की फल दूधरी फल नीमरी फल योग

नगरी

5. रकम : निम्नलिखित पर कर :

सहाय की नगरी खान कर 100 उपरिक्त कुल 102

6. सहाय कर और खान 445

7. सहाय या प्रतिद्वय कर/खान 3-6

भाग 3- अ-य रनिधि में प्रथम खान में सहाय कर की गई है और

निम्नलिखित कर की गई है

निम्नलिखित रकम 100 फल कर के अन्तर्गत कर है

विवरण

प्रति भाग 120

गो 100 प्रति भाग 120

प्रत्येक सहाय का नाम की 100 प्रति भाग 120

प्रति भाग 120

से वापस कराना/कराना है कि अने सहाय कर और विवरण से इस

विवरणी और इससे प्राप्त कर और विवरण में की गई सुचना सही और

सही है और यह कि प्रथम खान की रकम सहाय कर में दर्ज अन्य निम्नलिखित

सही और कराना की गई है और 1. अग्रिम, 10

निम्नलिखित कर से सहाय कर है।



15100 2217 11312 40

6. " प्रत्यक्ष प्रमाण " से अभिप्रेत है.-

ॐ नमो भगवते वासुदेवाय ।

• 5

புதிதான புத்தகங்கள்

3. ଅବସ୍ଥାପନା ପ୍ରଣାଳୀ ।

न एषा सदा सर्वत्र क्वचित् दृश्यते, अपि तु सती, अपि तु न सती, अतीतिरिति ।

[illegible]

~~1974~~

1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 27 28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58 59 60 61 62 63 64 65 66 67 68 69 70 71 72 73 74 75 76 77 78 79 80 81 82 83 84 85 86 87 88 89 90 91 92 93 94 95 96 97 98 99 100 101 102 103 104 105 106 107 108 109 110 111 112 113 114 115 116 117 118 119 120 121 122 123 124 125 126 127 128 129 130 131 132 133 134 135 136 137 138 139 140 141 142 143 144 145 146 147 148 149 150 151 152 153 154 155 156 157 158 159 160 161 162 163 164 165 166 167 168 169 170 171 172 173 174 175 176 177 178 179 180 181 182 183 184 185 186 187 188 189 190 191 192 193 194 195 196 197 198 199 200 201 202 203 204 205 206 207 208 209 210 211 212 213 214 215 216 217 218 219 220 221 222 223 224 225 226 227 228 229 230 231 232 233 234 235 236 237 238 239 240 241 242 243 244 245 246 247 248 249 250 251 252 253 254 255 256 257 258 259 260 261 262 263 264 265 266 267 268 269 270 271 272 273 274 275 276 277 278 279 280 281 282 283 284 285 286 287 288 289 290 291 292 293 294 295 296 297 298 299 300 301 302 303 304 305 306 307 308 309 310 311 312 313 314 315 316 317 318 319 320 321 322 323 324 325 326 327 328 329 330 331 332 333 334 335 336 337 338 339 340 341 342 343 344 345 346 347 348 349 350 351 352 353 354 355 356 357 358 359 360 361 362 363 364 365 366 367 368 369 370 371 372 373 374 375 376 377 378 379 380 381 382 383 384 385 386 387 388 389 390 391 392 393 394 395 396 397 398 399 400 401 402 403 404 405 406 407 408 409 410 411 412 413 414 415 416 417 418 419 420 421 422 423 424 425 426 427 428 429 430 431 432 433 434 435 436 437 438 439 440 441 442 443 444 445 446 447 448 449 450 451 452 453 454 455 456 457 458 459 460 461 462 463 464 465 466 467 468 469 470 471 472 473 474 475 476 477 478 479 480 481 482 483 484 485 486 487 488 489 490 491 492 493 494 495 496 497 498 499 500 501 502 503 504 505 506 507 508 509 510 511 512 513 514 515 516 517 518 519 520 521 522 523 524 525 526 527 528 529 530 531 532 533 534 535 536 537 538 539 540 541 542 543 544 545 546 547 548 549 550 551 552 553 554 555 556 557 558 559 560 561 562 563 564 565 566 567 568 569 570 571 572 573 574 575 576 577 578 579 580 581 582 583 584 585 586 587 588 589 590 591 592 593 594 595 596 597 598 599 600 601 602 603 604 605 606 607 608 609 610 611 612 613 614 615 616 617 618 619 620 621 622 623 624 625 626 627 628 629 630 631 632 633 634 635 636 637 638 639 640 641 642 643 644 645 646 647 648 649 650 651 652 653 654 655 656 657 658 659 660 661 662 663 664 665 666 667 668 669 670 671 672 673 674 675 676 677 678 679 680 681 682 683 684 685 686 687 688 689 690 691 692 693 694 695 696 697 698 699 700 701 702 703 704 705 706 707 708 709 710 711 712 713 714 715 716 717 718 719 720 721 722 723 724 725 726 727 728 729 730 731 732 733 734 735 736 737 738 739 740 741 742 743 744 745 746 747 748 749 750 751 752 753 754 755 756 757 758 759 760 761 762 763 764 765 766 767 768 769 770 771 772 773 774 775 776 777 778 779 780 781 782 783 784 785 786 787 788 789 790 791 792 793 794 795 796 797 798 799 800 801 802 803 804 805 806 807 808 809 810 811 812 813 814 815 816 817 818 819 820 821 822 823 824 825 826 827 828 829 830 831 832 833 834 835 836 837 838 839 840 841 842 843 844 845 846 847 848 849 850 851 852 853 854 855 856 857 858 859 860 861 862 863 864 865 866 867 868 869 870 871 872 873 874 875 876 877 878 879 880 881 882 883 884 885 886 887 888 889 890 891 892 893 894 895 896 897 898 899 900 901 902 903 904 905 906 907 908 909 910 911 912 913 914 915 916 917 918 919 920 921 922 923 924 925 926 927 928 929 930 931 932 933 934 935 936 937 938 939 940 941 942 943 944 945 946 947 948 949 950 951 952 953 954 955 956 957 958 959 960 961 962 963 964 965 966 967 968 969 970 971 972 973 974 975 976 977 978 979 980 981 982 983 984 985 986 987 988 989 990 991 992 993 994 995 996 997 998 999 1000 1001 1002 1003 1004 1005 1006 1007 1008 1009 1010 1011 1012 1013 1014 1015 1016 1017 1018 1019 1020 1021 1022 1023 1024 1025 1026 1027 1028 1029 1030 1031 1032 1033 1034 1035 1036 1037 1038 1039 1040 1

[illegible]

मरी और मरी प्रकार से पूर्ण है । इस प्रकार विचारों अथवा उनके साथ में

କାମାକ୍ଷୀଙ୍କ ଶ୍ରୀ ଶରଣରେ ଶାନ୍ତି ପ୍ରାପ୍ତି ହେଉ ।

[illegible]

॥ श्रीगणेशाय नमः ॥ श्रीगणेशाय नमः ॥ श्रीगणेशाय नमः ॥

[illegible]

3-1-1951

उदा. किसी अनिवार्य पदार्थ की खपत में किसी व्यक्ति को क्षति

-: 10th 21

----- 431432

----- **Line**

REF ID: A66584

॥ श्री गुरुभ्यो नमः ॥

अन्ती विसय हे मू यर पादणी बनने के नय अर प्रय सय का अर

ॐ श्री गुरुभ्यो नमः । ॥ श्रीगणेशाय नमः ॥

उत्तर है, हाँ, मैं इसे जानूँगा।

ॐ नमो भगवते वासुदेवाय ॥ १ ॥

ॐ श्री गणेशाय नमः । श्री गणेशाय नमः । श्री गणेशाय नमः ।

॥ श्री गणेशाय नमः ॥  
 अथ भक्त्यारविन्दम् । अथ भक्तिरत्नम् । अथ भक्तिप्रदीपः । अथ भक्तिचन्द्रिका । अथ भक्तिमङ्गलम् । अथ भक्तिविरचितम् । अथ भक्तिप्रकाशः । अथ भक्तिप्रदीपः । अथ भक्तिचन्द्रिका । अथ भक्तिमङ्गलम् । अथ भक्तिविरचितम् । अथ भक्तिप्रकाशः ।

[illegible]

पञ्चमः सर्गः ।

1. புது நியாய உரிமை : 1.1

[illegible]

॥:॥ कर्तृ वैकल्याणी कृष्णी त्रिभुवने वैकल्याणी विनयमन आर्त्तनाथ,  
१९४९ ॥ १९४९ का १९॥ नाम्नां वीरता है ॥ त्रिभुवने अर्त्तनाथ  
उम आर्त्तनाथ की धारा ५१ है निर्दोष कर्तृ वैकल्याणी का वैक-

ಕೆ ಆಗ 27 12 1981 ರಲ್ಲಿ 12 12 1981 ರಲ್ಲಿ

— ୧୫ —

ಶ್ರೀ ಮಹಾಕವಿ ಕುವೆಂಪು

— ५ ॥ पुनः पुनः पुनः ॥ पुनः पुनः ॥

1. முதல் பத்திரம் இது முதல் பத்திரம்

॥ ४ ॥ प्रकीर्तितेन ज्ञेयं हि, अस्मिन् देवि ज्ञेयं हि ते वा अनायासः

અન્ય વિષયો : કૃષિના કાર્યોમાં મહાત્મા ગાંધીની અગ્રણી ભૂમિકાની વિવરણ

[illegible]

५ १५५ २५५५ २५५५ ५ ४ ४ १५ ४ ४.१ ४.१.१.१.१

[illegible]

11/11/56 11/11/56 11/11/56 11/11/56 11/11/56 11/11/56 11/11/56 11/11/56 11/11/56 11/11/56

ॐ श्री गणेशाय नमः ॥ श्री गणेशाय नमः ॥ श्री गणेशाय नमः ॥

[illegible]

ॐ नमो भगवते वासुदेवाय ॥ १ ॥

॥ श्री गणेशाय नमः ॥ श्री गणेशाय नमः ॥ श्री गणेशाय नमः ॥

गर्ह है ।

विद्युत गणत है कि वह पूर्व वर्ष के दौरे में कुल-सूचक है ।  
बदौती की अनुमान जायगी जिसके बारे में यह सफाई कर  
पिन्ध । व्याप की कुल रकम में ही व्याप की उस रकम की  
संख्याओं की दि गण उद्योगों और अगुओं पर व्याप से  
वर्ष में विद्युत की प्रदोषन या उद्योग बोने वाले प्रत्यक्ष  
॥११॥ पूर्व वर्ष के लिए प्रभावी व्याप की संशोधन करने में, उस पूर्व

से जो भी पूर्ववर्त है, प्रदोषन या उद्योग कुल संशोधन जायगी ।  
जिसमें वह प्रत्यक्ष-संख्या द्वारा वास्तव में प्राप्त किया जाता है, वगैरे  
वर्ष के साथ और दान लेता है जहां किया जाता है या पथविशेष,  
प्रत्यक्ष संख्या की उस पूर्व वर्ष में जिसमें वह प्रत्यक्ष संख्या द्वारा उस  
निर्दिष्ट कुल या संशोधन सूची के प्रयोग के संबंध में कोई व्याप,  
पर-प्र अथ-कर अधिनियम की धारा 43 में है

उद्योग बोती है ।

बोती जो उस पूर्व वर्ष में उस प्रत्यक्ष संख्या की प्रदोषन या  
और अगुओं पर व्याप से पिन्ध । व्याप की वह कुल रकम  
बैकवारी का कारबार करने में लगी हुई है, दि गण उद्योगों  
संख्याओं की या किसी देशी सरकारी संशोधन की, जो  
पूर्व वर्ष में किसी प्रत्यक्ष संख्या का प्रभावी व्याप । अथ-प्रत्यक्ष  
॥१॥ व्याप कर अधिनियम के उपबंधों के अधीन रखे हुए, किसी

॥१॥ राज विद्युत पर कटौत ।

की धारा 42 की उपधारा ॥१॥ में निर्दिष्ट व्याप,

॥१॥ भारत में निर्दिष्ट अधिनियम, 1934 की धारा 2

इसके अधीन नहीं है :-

॥१॥ भारत में निर्दिष्ट गण उद्योग और अधिनियम पर कटौत, किसी

भारत पर प्रतिबन्धन प्रभावी, और

॥१॥ भारत में उपधान के लिए पूर्व दि गण उद्योग प्रत्यक्ष के अनुपातिक

व्याप अधिनियम के और इसके अधीन है -

॥१॥ "व्याप" से भारत में दि गण उद्योग और अगुओं पर

परन्तु यह तब जब कि ऐसा ब्याज किसी पूर्ववर्ती पूर्व वर्ष के लिए निर्धारिती के प्रभार्य ब्याज की संगणना करने में हिसाब में लिया गया है और उस रकम को उस पूर्व वर्ष के लिए जिसके दौरान उसका डूबन्त ऋण होना साबित किया गया है निर्धारिती के लेखाओं में अवसूलनीय रकम के रूप में लिखा गया है ।

॥उ॥ परम्प सं० 7 के टिप्पण के पैरा 3 में --

॥1॥ अंक ॥ 50 " के स्थान पर अंक " 51 " और

॥2॥ अंक " 41 " के स्थान पर पद " 4 क " रखे जाएंगी

सं. 9371

फा. संख्या 153/10/93-टी.पी.शक.

( डी. पी. सेमवाल )

अवर सचिव, भारत सरकार

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